

ITEM NO.30

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 7502/2019

(Arising out of impugned final judgment and order dated 28-02-2019 in CRLAP No. 1056/1983 passed by the High Court Of Judicature At Allahabad)

RAVINDRA SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 66514/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 38489/2021 - EXEMPTION FROM FILING O.T., IA No. 134725/2020 - EXEMPTION FROM FILING O.T., IA No. 66515/2019 - EXEMPTION FROM FILING O.T., IA No. 37527/2021 - GRANT OF BAIL, IA No. 22306/2021 - GRANT OF BAIL, IA No. 38488/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES & IA No. 134724/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 1431/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 120438/2019, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 120439/2019 & IA No.155003/2022-FOR GRANT OF BAIL)

Date : 20-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Sibbo Sankar Mishra, AOR
Mr. Debabrata Dash, Adv.
Mr. Rajesh Kumar Nayak, Adv.
Mr. Niranjana Sahu, Adv.

Mr. Jagjit Singh Chhabra, AOR
Mr Vipin Singh Bansal, Adv.
Ms. Amrita Verma, Adv.

For Respondent(s) Mr. Rana Mukherjee, Sr.Adv.(NP)
Mr. Ankit Goel, AOR

Mr. D.S.Parmar, Adv.
Mrs. Mrinal Elker Mazumdar, Adv.
Mr. Mahindra Singh, Adv.
Ms. Abha R. Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A.Nos.155003/2022 in Criminal Appeal No.1431/2019 is
dismissed. However, the appellant(s), if so advised, may apply for
parole before the Competent Authority.

(NIRMALA NEGI)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR